

**GOVERNMENT OF RAJASTHAN**  
**DEPARTMENT OF PERSONNEL**  
**(A-Gr-II)**

9 JAN 2013

No. F.3(33)DOP/A-II/85

Dated 9 JAN 2013

**NOTIFICATION**

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Rajasthan, in consultation with the High Court of Judicature for Rajasthan hereby makes the following rules further to amend the Rajasthan Subordinate Courts Ministerial Establishment Rules, 1986, namely:-

**1. Short title and commencement**:- (1) These rules may be called the Rajasthan Subordinate Courts Ministerial Establishment (Amendment) Rules, 2013.

(2) They shall come into force with immediate effect.

**2. Amendment in Rule 10**:-

(i) Sub-Rule 1(a) of Rule 10 shall be substituted by the following:-

“10. (1).....

(a) must have passed the Senior Secondary Examination in Arts or Science or Commerce of the Rajasthan Board of Secondary Education or an Examination equivalent thereto recognized by the Government or any Higher Examination.”

(ii) In Rule 10(1) after existing clause (c), the following clause (d) shall be inserted :-

“ (d) Must have passed certificate course in computer application from any institution recognized by the Government of Rajasthan and possess speed of 8000 key depressions per hour on computer.”

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(iii) Sub-Rule (2) of Rule 10 shall be substituted by the following:-

“(2) a candidate for direct recruitment to the general cadre must have passed the Senior Secondary Examination of the Rajasthan Board of Secondary Education or any Examination of University or Board recognized as equivalent thereto by the Government, or any higher examination, and must in addition possess a good knowledge of Hindi written in Devnagari script and must have passed certificate course in computer application from any institution recognized by the Government of Rajasthan and possess speed of 8000 key-depressions per hour on Computer.

Provided that in suitable cases, the High Court may relax the condition of Computer Application qualification for physically disabled persons, who shall be eligible for recruitment and appointment to the earmarked and reserved posts in accordance with the Rajasthan Disabled Persons Employment Rules, 2000 and orders of the Government issued from time to time in this behalf.”

3. Amendment in Rule 17:- Existing Rule 17 of the Rajasthan Subordinate Courts Ministerial Establishment Rules, 1986 shall be substituted by the following, namely:-

“17. **Inviting of Applications** :- The applications to appear for the examination shall be invited by the District Judge by advertisement the posts in such manner as he may be deem fit and shall be made in form 'A' and 'B' in Schedule-II. The advertisement shall contain a clause that a candidate who accepts the assignment on the post being offered to him/her shall be paid monthly fixed remuneration at the rate fixed by the State Government from time to time during the period of probation and the scale of pay of the post as shown else-where in the advertisement shall be allowed only from the date of successful completion of the period of probation mentioned in these rules.

The applicant shall be required to pay following application fee in the District Court:-

- (i) In case of candidate belonging -- Rs.200/- to General Category.
- (ii) In case of candidate belonging -- 50% fee of General Category to Other Backward Classes
- (iii) In case of candidate belonging -- Nil to Scheduled Caste/ Scheduled Tribes and those belonging to BPL Card holder families."

4. **Amendment in Rule 28(1)**:- The Sub-Rule (1) of Rule 28 shall be substituted by the following :-

**"28. Period of Probation :-**(1)All persons appointed to any cadre by direct recruitment against substantive vacancies shall be placed as probationer- trainee for two years.

Provided that a person who has been regularly recruited against temporary post and has put in two years service after such regular recruitment, on conversion of such post into a permanent one or on a permanent vacancy being available, he shall be confirmed only after he has fulfilled the conditions of confirmation as laid down in Rule 31."

5. **Amendment in Rule 33**:- The Existing Rule 33 shall be substituted by the following, namely :-

**33 "Pay during probation"** :- "A probationer trainee appointed to the service by direct recruitment, shall be paid monthly fixed remuneration during the period of probation at such rates as may be fixed by the Government from time to time."

6. **Amendment in Rule 34**:- The existing Rule "34 **Increment during probation**" shall be substituted by the following :-

**34 Increment during probation** :- Increments to the probationer-trainee and probationer shall be governed by the provisions of the Rajasthan Service Rules, 1951 as amended from time to time."

**7. Amendment in Schedule-I :-** Following amendments shall be made in Schedule-I :-

- (i) In part-I (For Lower Division Clerks), following Section-C shall be inserted :-

**Section – C : Computer**

**4. Computer :** There will be speed test on computer. Speed : Minimum speed should be 8000 depressions per hour on computer. Data will have to be fed in English Language or in dual language i.e. English and Hindi.

The test will be of 100 marks which will consist of speed test and efficiency test carrying 50 marks each (total 100 marks).

- (ii) in part-II of Schedule I (For Stenographers):-

1. In second line the words "Group A and B" shall be substituted by the following words :

"Group A, B and C"

2. After the Group "B", following new group "C" shall be inserted.

**Group – "C"**

**Computer :** There will be speed test on computer

**Speed :** Minimum speed should be 8000 depressions per hour on computer. Data will have to be fed in English Language or in dual language i.e. English and Hindi.

The test will be of 100 marks which will consist of speed test and efficiency test carrying 50 marks each (total 100 marks).

**8. Amendment in Schedule-II-**

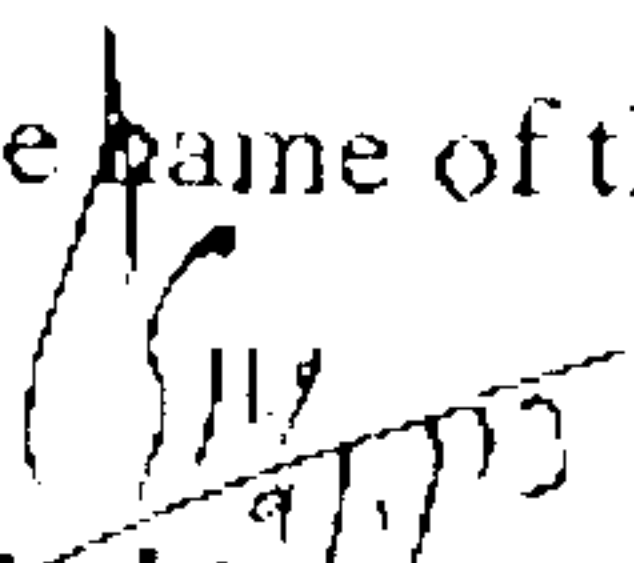
(1) In Form 'A' (FOR LOWER DIVISION CLERKS), following new entry No. 8 shall be inserted after entry no. 7 and rest of the entries thereafter shall be renumbered accordingly :-

“ 8. Whether knows computer, if yes, then speed in depressions per hour”

(2) In Form 'B' (FOR PERSONAL ASSISTANT/ STENOGRAPHERS), following new entry No. 8 shall be inserted after entry no. 7 and rest of the entries thereafter shall be renumbered accordingly :-

“ 8. Whether knows computer, if yes, then speed in depressions per hour”

By order and in the name of the Governor

  
( Dinesh Kumar Yadav )  
Joint Secretary to the Government

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